

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 14/2017**

**In the matter of:**

**Mr. Deepak Jain & Anr.**

..... **Petitioner**

**VS.**

**M/s. Wiantx Impex Pvt. Ltd.**

..... **Respondent**

**SECTION OF THE COMPANIES ACT: 433(e) & 439**

**Order deliver on 03.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

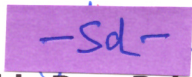
**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter has also been taken up on 24.4.2017 & 23.5.2017.

The petitioner has not filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016 and G.S.R 175 (E) dated 28.2.2017.

List the matter before the Hon'ble Principal Bench on 10.07.2017.

  
**(Shiv Ram Bairwa)**  
**Registrar**